REGISTRATION AND PAYMENT

A person may register for the conference as a delegate even without presenting the paper, by specifying the fact of participation without paper presentation during the registration process. The registration fee for such delegates will be the same as given below.

<table>
<thead>
<tr>
<th></th>
<th>Without accommodation (Early bird)</th>
<th>With accommodation (Early bird)</th>
<th>Without accommodation</th>
<th>With accommodation</th>
</tr>
</thead>
<tbody>
<tr>
<td>Academicians</td>
<td>INR 2500</td>
<td>INR 4000</td>
<td>INR 3000</td>
<td>INR 5000</td>
</tr>
<tr>
<td>Industry</td>
<td>INR 3000</td>
<td>INR 5000</td>
<td>INR 4000</td>
<td>INR 6000</td>
</tr>
<tr>
<td>Students/Research scholars</td>
<td>INR 1500</td>
<td>INR 2500</td>
<td>INR 2000</td>
<td>INR 3500</td>
</tr>
</tbody>
</table>

FOREIGN DELEGATES

<table>
<thead>
<tr>
<th></th>
<th>Without accommodation (Early bird)</th>
<th>With accommodation (Early bird)</th>
<th>Without accommodation</th>
<th>With accommodation</th>
</tr>
</thead>
<tbody>
<tr>
<td>Academicians</td>
<td>USD 125</td>
<td>USD 250</td>
<td>USD 150</td>
<td>USD 300</td>
</tr>
<tr>
<td>Industry</td>
<td>USD 125</td>
<td>USD 250</td>
<td>USD 150</td>
<td>USD 300</td>
</tr>
<tr>
<td>Students/Research scholars</td>
<td>USD 75</td>
<td>USD 150</td>
<td>USD 100</td>
<td>USD 200</td>
</tr>
</tbody>
</table>

Note:
1. The registration fee with accommodation includes: Conference kit, access to all sessions, lunch, refreshments and dinner during the conference along with accommodation on twin sharing basis.
2. The registration fee without accommodation includes: Conference kit, access to all sessions, lunch and refreshments during the conference.
3. The rates are inclusive of applicable Goods and Services Tax.
4. Original payment receipt shall be provided at the conference venue.
5. Students and Research scholars must submit a copy of their ID card or letter of supervisor/HOD, stating that they are currently enrolled in a college or university at the conference venue.

CANCELLATION POLICY

Request for cancellations received on or before 31st December 2018 will be considered only for 50 percent refund of the registration amount paid. The amount will be refunded to the credit of the person registered, after the conference. Cancellations shall not be possible after 31st December 2018. Please send cancellation requests to: bankintcon.law@ifheindia.org.

NO-LIABILITY CLAUSE

The organizers are not liable for the consequences of any unpredictable event that might disrupt or cancel the conference.

PAYMENT DETAILS

1. The participants can make the payment through online transfer, NEFT/RTGS/IMPS into the account, the details of which are mentioned below.
2. Acknowledgment of the payment must be sent along with the filled in registration, accommodation and travel form to bankintcon.law@ifheindia.org.

Account No 020201007037
Type of Account Current Account
Name of the Account IFHE – Seminars & Workshops A/c
Name of the Bank ICICI Bank
Bank Address Nerella House, No. 4, Nagarjuna Hills, Punjagutta, Hyderabad - 500 082, Telangana State.
RTGS/NEFT IFSC Code KCC0002030

3 DAY INTERNATIONAL CONFERENCE ON ‘INSOLVENCY AND BANKRUPTCY LAWS: GLOBAL RESPONSE’

Dates: March 1-3, 2019

Venue

ICFAI Foundation for Higher Education
Dhontanapally, Shankarpally Road, Hyderabad- 501203, Telangana, India.
ABOUT ICFAI LAW SCHOOL, HYDERABAD, INDIA

The ICFAI Law School, IFHE, Hyderabad is a promising destination for the students desirous of making law as their Dream Career. The ICFAI Law School is a significant segment of the IFHE and recognized by the Bar Council of India. It offers BBA-LLB (Hons.) and BA-LLB (Hons.) integrated five-year courses. One-Year LLB in Corporate and Commercial Laws and Tax Laws, Ph.D. All are part-time programs. Eight Curricular Courses in Cyber Law, International Law, Intellectual Property Management and Law, Goods and Services Tax, International Trade Law and Forensic Science and Law.

The law school endeavors to develop a new cadre of professionals who will not only command high level of domain proficiency but also have the ability to integrate relevant knowledge, learner’s understanding in an integrated approach consisting of several stages, NAAC with “A+” Grade. IFHE has evolved FOR HIGHER EDUCATION THE ICFAI FOUNDATION (Hons.) integrated five-year courses, One Year LLM (Hons.) in Corporate and Commercial Law and Tax Laws, Ph.D. All are part-time programs, eight curricular Courses in Cyber Law, International Law, Intellectual Property Management and Law, Goods and Services Tax, International Trade Law and Forensic Science and Law. The law school endeavors to develop a new cadre of professionals who will not only command high level of domain proficiency but also have the ability to integrate relevant knowledge, learner’s understanding in an integrated approach consisting of several stages, NAAC with “A+” Grade. IFHE has evolved FOR HIGHER EDUCATION THE ICFAI FOUNDATION (Hons.) integrated five-year courses, One Year LLM (Hons.) in Corporate and Commercial Law and Tax Laws, Ph.D. All are part-time programs, eight curricular Courses in Cyber Law, International Law, Intellectual Property Management and Law, Goods and Services Tax, International Trade Law and Forensic Science and Law. The law school endeavors to develop a new cadre of professionals who will not only command high level of domain proficiency but also have the ability to integrate relevant knowledge, learner’s understanding in an integrated approach consisting of several stages, NAAC with “A+” Grade. IFHE has evolved FOR HIGHER EDUCATION

THE ICFAI FOUNDATION FOR HIGHER EDUCATION (IFHE), HYDERABAD

The IFHE Foundation for Higher Education, Hyderabad, is a Deemed-to-be-University established under Section 3 of the UGC Act, 1956 and accredited by NAAC with “A” Grade. IFHE has evolved FOR HIGHER EDUCATION THE ICFAI FOUNDATION (Hons.) integrated five-year courses, One Year LLM (Hons.) in Corporate and Commercial Law and Tax Laws, Ph.D. All are part-time programs, eight curricular Courses in Cyber Law, International Law, Intellectual Property Management and Law, Goods and Services Tax, International Trade Law and Forensic Science and Law. The law school endeavors to develop a new cadre of professionals who will not only command high level of domain proficiency but also have the ability to integrate relevant knowledge, learner’s understanding in an integrated approach consisting of several stages, NAAC with “A+” Grade. IFHE has evolved FOR HIGHER EDUCATION

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

The Insolvency and Bankruptcy Board of India (IBBI) is the most meaningful component of the IBBI and Bankruptcy Law and regime and was established on 1st October, 2016. The Board is the apex body in the insolvency and bankruptcy domain and is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code. As a regulator, the Board is responsible for the comprehensive and impartial maximization of the value of assets of such persons, to promote economic efficiency of bankruptcy by assisting in the resolution of insolvency by the stakeholders. The Insolvency and Bankruptcy Board of India (IBBI) is the most meaningful component of the IBBI and Bankruptcy Law and regime and was established on 1st October, 2016. The Board is the apex body in the insolvency and bankruptcy domain and is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code. As a regulator, the Board is responsible for the comprehensive and impartial maximization of the value of assets of such persons, to promote economic efficiency of bankruptcy by assisting in the resolution of insolvency by the stakeholders.

DELAWARE LAW SCHOOL, U.S.A

Delaware Law School is affiliated to the Widener University Wilmington. Wilmington. Delaware is often legal degrees for undergraduates graduates and international students and online courses. The Law School is recognized by the American Bar Association and is directly responsible for the law school’s ability to maintain the high standards and competitiveness of its programs. The law school offers a wide range of degree programs, including undergraduate programs, graduate programs, and professional development programs. The law school is committed to preparing students for successful careers in the legal profession and beyond.

COURT CALLS FOR PAPERS

The International conference on Insolvency and Bankruptcy code, organized by ICFAI Law School will be held from 1st to 3rd March 2019 at ICFAI Law School, IFHE, Hyderabad. India. The conference invites contributions in the form of full paper scholarly papers documenting original research. Papers are invited on theoretical, empirical, and methodological investigations with emphasis on insolvency law and policy. The conference encourages submission of papers focusing on the emerging areas of insolvency and Banking Code. Papers may be in any of the subjective areas of Insolvency and Bankruptcy, including but not limited to the above sessions. The themes of the conference are only indicative. We invite and encourage papers from other allied areas of Insolvency and Banking Code.

GUIDELINES FOR PAPER SUBMISSION

The full papers should preferably be formatted in the APA Style. It should be written in two to three thousand words, including tables, matrices, references and appendices. The manuscripts should not contain any author identifying information. The author should submit their abstracts, full papers to: ICFAI Bankruptcy Law and Insolvency Code. With this background, the ICFAI Law School Hyderabad, a constituent of ICFAI Foundation For Higher Education (deemed-to-be-University established under Section 3 of the UGC Act, 1956) is the Insolvency and Bankruptcy Board of India (IBBI) Interface with Banks. The Board is the apex body in the insolvency and bankruptcy domain and is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code. As a regulator, the Board is responsible for the comprehensive and impartial maximization of the value of assets of such persons, to promote economic efficiency of bankruptcy by assisting in the resolution of insolvency by the stakeholders.

In the order of priority of payments of the Code in general, and to establish a strong presence in the Insolvency and Bankruptcy Board of India, and for matters connected therewith or incidental thereto.

The Code has a huge impact on the debtor-creditor relationship that also contributes to improve the overall economic and social welfare of the country. From the public interest, the Insolvency and Bankruptcy Board of India (IBBI) Interface with Banks and financial sector entities, the Board is committed to assess the viability of debtors to ensure that all successful proposals and resolutions are implemented in a timely manner.

This Code is designed to enable a fair and effective resolution process for distressed enterprises, thereby ensuring that the interests of all the stakeholders are protected.

In the field of law and policy.

The conference encourages submission of papers focusing on the emerging areas of insolvency and Banking Code. Papers may be in any of the subjective areas of Insolvency and Bankruptcy, including but not limited to the above sessions. The themes of the conference are only indicative. We invite and encourage papers from other allied areas of Insolvency and Banking Code.

GUIDELINES FOR PAPER SUBMISSION

The full papers should preferably be formatted in the APA Style. It should be written in two to three thousand words, including tables, matrices, references and appendices. The manuscripts should not contain any author identifying information. The author should submit their abstracts, full papers to: ICFAI Bankruptcy Law and Insolvency Code. With this background, the ICFAI Law School Hyderabad, a constituent of ICFAI Foundation For Higher Education (deemed-to-be-University established under Section 3 of the UGC Act, 1956) is the Insolvency and Bankruptcy Board of India (IBBI) Interface with Banks. The Board is the apex body in the insolvency and bankruptcy domain and is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code. As a regulator, the Board is responsible for the comprehensive and impartial maximization of the value of assets of such persons, to promote economic efficiency of bankruptcy by assisting in the resolution of insolvency by the stakeholders.

In the order of priority of payments of the Code in general, and to establish a strong presence in the Insolvency and Bankruptcy Board of India, and for matters connected therewith or incidental thereto.

The Code has a huge impact on the debtor-creditor relationship that also contributes to improve the overall economic and social welfare of the country. From the public interest, the Insolvency and Bankruptcy Board of India (IBBI) Interface with Banks and financial sector entities, the Board is committed to assess the viability of debtors to ensure that all successful proposals and resolutions are implemented in a timely manner.

This Code is designed to enable a fair and effective resolution process for distressed enterprises, thereby ensuring that the interests of all the stakeholders are protected.

In the field of law and policy.

The conference encourages submission of papers focusing on the emerging areas of insolvency and Banking Code. Papers may be in any of the subjective areas of Insolvency and Bankruptcy, including but not limited to the above sessions. The themes of the conference are only indicative. We invite and encourage papers from other allied areas of Insolvency and Banking Code.

GUIDELINES FOR PAPER SUBMISSION

The full papers should preferably be formatted in the APA Style. It should be written in two to three thousand words, including tables, matrices, references and appendices. The manuscripts should not contain any author identifying information. The author should submit their abstracts, full papers to: ICFAI Bankruptcy Law and Insolvency Code. With this background, the ICFAI Law School Hyderabad, a constituent of ICFAI Foundation For Higher Education (deemed-to-be-University established under Section 3 of the UGC Act, 1956) is the Insolvency and Bankruptcy Board of India (IBBI) Interface with Banks. The Board is the apex body in the insolvency and bankruptcy domain and is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code. As a regulator, the Board is responsible for the comprehensive and impartial maximization of the value of assets of such persons, to promote economic efficiency of bankruptcy by assisting in the resolution of insolvency by the stakeholders.
 programme

02-03-2019

09.45 to 11.30 : Technical Session-IV
‘Insolvency Resolution and Regulatory Mechanism’
Chair: Dr. G. V Narsimha Rao, R.P.
Co-Chair: Mrs. Sridevi D Shet, Assistant Professor, ICFAI Law School, Hyderabad
11.30 to 11.45 : Tea Break
11.45 to 13.15 : Technical Session-V
‘Corporate Insolvencies: Adjudication Mechanism’
Chair: Dr. Mamta Suri, Executive Director, IBBI
Co-Chair: Mr. V V S N Raju, Managing Partner, Juits Prime Law Services
13.15 to 14.15 : Lunch Break
14.15 to 16.00 : Technical Session-VI
‘Insolvency Professionals: A Way Forward’
Chair: Mr. Avil Menezes, IP
Co-Chair: Mr. Ravi Shankar, CEO, Connect2Expert, Former Partner, Ernst & Young, IP
16.00 to 16.15 : Tea Break
16.15 to 17.30 : Panel Discussions-III
‘Institutional Insolvency: Stakeholders Concern’
Panelists:
Dr. G. Narayana Raju, Secretary, Ministry of Law and Justice, Government of India
Dr. Mamta Suri, Executive Director, IBBI
Mr. E. Shankar Rao, CMD, IFCI Ltd.
Mr. Harish Chander, National Convenor, SIPI, India

03-03-2019

09.45 to 11.15 : Technical Session-VII
‘Liquidation of Going Concern Companies: Future Perspectives’
Chair: Mr. T. S. N. Raja, GM (Retired) SFC, IP
Co-Chair: Dr. Chitrapu Kama Raju, Assistant Professor, ICFAI Law School, Hyderabad
11.15 to 11.30 : Tea Break
11.30 to 12.45 : Panel Discussions-IV
‘Information Utilities and Valuation Professionals’
Panelists:
Mr. Siva S. Ramann, MD & CEO & Head, National e-Governance Services Limited
Mr. K. V. R. Murthy, Joint Secretary, Ministry of Corporate Affairs, Government of India
Mr. Subhomoy Battacharjee, Consulting Editor, Business Standard
Mr. Madhu, Valuation Professional
12.45 to 13.15 : Valedictory
13.15 : Lunch

Note: Sessions with * mark are the parallel sessions and conducted at two different places. The Technical Sessions are held in the Lecture Theatre and Panel Discussions are held in the Conference Hall.
**Program Schedule**

01-03-2019

9.00 to 10.00 : Registration

10.00 to 10.10 : Welcome Address by **Prof. J. Mahender Reddy**
   Vice Chancellor, IFHE, Hyderabad

10.10 to 10.15 : Conference Concept by **Prof. A.V. Narasimha Rao**
   Director, ICFAI Law School, IFHE, Hyderabad

10.15 to 10.20 : Greetings by **Prof. Bruce Grohsgal**
   Delaware Law School, Widener University

10.20 to 10.40 : Guest of Honour Address by **Dr. M.S. Sahoo**,
   Chairperson, Insolvency and Bankruptcy Board of India

10.40 to 11.05 : Inaugural Address by **Shri Injeti Srinivas**
   Secretary, Ministry of Corporate Affairs, Government of India

11.05 to 11.10 : Felicitation of Guests

11.10 to 11.15 : Vote of Thanks by **Prof. Veena**,
   Conference Coordinator & Associate Professor, ICFAI Law School

11.15 to 11.30 : Tea Break

*11.30 to 13.15 : Technical Session-I
   'Insolvency Law: Conceptual Contours'
   Chair: **Mr. I. Sreekara Rao**, CGM, IBBI
   Co-Chair: **Dr. Veena**, Associate Professor, ICFAI Law School, Hyderabad

13.15 to 14.00 : Lunch Break

14.00 to 15.45 : Technical Session-II
   'Insolvency and Bankruptcy Law: Emerging Jurisprudence'
   Chair: **Dr. K. S. Ravichandran**, Managing Partner, KSR and Co.,
   Leading IP & Liquidator and Co-Convenor, SIPI South, India
   Co-Chair: **Prof. T. Vidyakumari**, Former Professor, Osmania University

15.45 to 16.00 : Tea Break

*16.00 to 17.30 : Technical Session-III
   'Cross Border Insolvencies: A Road Map'
   Chair: **Mr. J N Murthy**, Advocate & IP
   Co-Chair: **Mrs. Priti**, Assistant Professor, ICFAI Law School, Hyderabad

*16.00 to 17.30 : Panel Discussions-II
   'Cross Border Insolvencies: Challenges'
   Chair: **Mr. I. Sreekara Rao**, CGM, IBBI
   Mr. Sumanth Batra, President, SIPI, India
   Prof. Bruce Grohsgal, Delaware Law School, US
   Prof. A V Narasimha Rao, Director, ICFAI Law School, IFHE, Hyderabad